

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant/petitioner

v.

M/s. Advance Navotpad Surfactants Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 24.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. H.S. Kohli, Adv. for RP

For the Respondent(s):

Mr. Pankaj Seth, Adv. for R-1 to R-5

ORDER

CA-132(PB)/2019 & CA-270(PB)/2019

As per the statement made by the counsel for the non applicant-respondent rejoinder was handed over to him two days back and he needs time to address arguments.

List for arguments on 11.06.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)